

4

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P.(IB) No. 49/KB/2018

**Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh
2. Hon'ble Member (J) Shri Jinan K.R**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 12th January 2018, 10.30 A.M

Name of the Company	Zoetis India Ltd.- Vs- Arambagh Hatcheries Ltd.		
Under Section	9 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

Supratim Laha, A.D.V.

company

S. Laha

Shomjyo Mukherjee, Adv

Operational Auditor

M.

Rudramann Bhattacharya, Adv

Operational Creditor

R.R.

Soumava Mukherjee, Adv

Operational Creditor

ORDER

Ld. Counsel for the operational creditor and the corporate debtor is present.

Ld. Counsel for the corporate debtor has filed Vakalatnama without Board Resolution. He sought leave of the Court to file Board Resolution along with reply. Prayer is allowed. Board Resolution along with reply may be filed within 7 days with a copy in advance to the opposite party. Thereafter rejoinder, if any, may be filed within 7 days with a copy in advance to the opposite party.

List it on 12/02/2018 for admission.

sd

(Jinan K.R.)
Member (J)

sd

(V.P.Singh)
Member (J)